

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 223  
IB-199/ND/2020

**IN THE MATTER OF:**

**M/s. Best Roadways Ltd.**

**...PETITIONER**

**Vs.**

**Magppie International Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 14.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

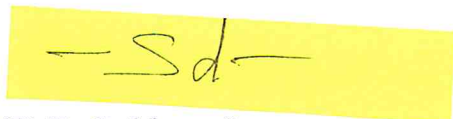
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Rehana Ahmed, Advocate**

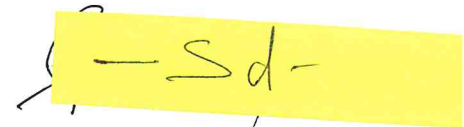
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the operational creditor has submitted that M/s. Magppie International Ltd. and Ors. is under CIRP process. Therefore, 10 days' time has been granted to the Ld. Counsel for the petitioner to ascertain the correct details and state of affairs of the corporate debtor to enable petitioner to direct the IRP/RP for registering their claim of the petitioner in this matter. Post the matter to 6<sup>th</sup> January, 2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**